

THE SECOND SCHEDULE

(See section 476)

FORM No. 28

BOND AND BAIL-BOND ON A PRELIMINARY INQUIRY BEFORE A POLICE OFFICER

(See section 169)

I, (*name*), of _____, being charged with the offence of _____, and
after inquiry required to appear before the Magistrate of _____

or

and after inquiry called upon to enter into my own recognizance to appear when required, do hereby bind myself to appear at _____, in the Court of _____, on the _____ day of _____ next (*or* on such day as I may hereafter be required to attend) to answer further to the said charge, and in case of my making default herein. I bind myself to forfeit to Government, the sum of rupees _____

Dated, this _____ day of _____, 19____.

(*Signature*)

I hereby declare myself (*or* we jointly and severally declare ourselves and each of us) surety (*or sureties*) for the above said (*name*) that he shall attend at _____ in the Court of _____, on the _____ day of _____ next (*or* on such day as he may hereafter be required to attend), further to answer to the charge pending against him, and, in case of his making default therein, I hereby bind myself (*or* we hereby bind ourselves) to forfeit to Government the sum of rupees _____.

Dated, this _____ day of _____, 19____.

(*Signature*)
